

I. **Notifications of the Ministry of Power**

II. **MoU (2009-10) between Government of India and Satluj Jal Vidyut Nigam Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI) : Sir, I lay on the Table:

- I. A copy each (In English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of Electricity Act, 2003:
- (1) No. L- 7/143/158/2008-CERC, dated the 24th February, 2009, publishing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009.
 - (2) No.L-1(1)/2009-CERC, dated the 30th March, 2009, publishing the Central Electricity Regulatory Commission (Unscheduled Inter-change charges and related matters) Regulations, 2009. [Placed in Library. For (1) and (2) See No. L.T. 508/15/09]
 - (3) No.L-1(2)/2009-CERC, dated the 30th March, 2009, publishing the Indian Electricity Grid Code (Amendment) Regulations, 2009.
 - (4) No.L-7/05/121/2007-CERC, dated the 29th May, 2009, publishing the Open Access in Inter-State Transmission (Amendment) Regulations, 2009.
 - (5) No.L-7/43/158/2008-CERC, dated the 2nd June, 2009, publishing the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) (Amendment) Regulations, 2009.
 - (6) No.L-1(5)/2009-CERC, dated the 2nd June, 2009, publishing the Conduct of Business (Amendment) Regulations, 2009.
 - (7) No.L-7/145(160)/2008-CERC, dated the 17th June, 2009, publishing Corrigendum regarding the CERC (Terms and Conditions of Tariff) Regulations, 2009.
 - (8) No.L-7/145(160)/2008-CERC, dated the 17th June, 2009, publishing Addendum regarding the CERC (Terms and Conditions of Tariff) Regulations, 2009. [Placed in Library. For (3) to (6) See No. L.T. 509/15/09]
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and the Satluj Jal Vidyut Nigam Limited, for the year 2009-10. [Placed in Library. See No. L.T. 341/15/09]